

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00231/2018

Chandigarh, this the 12th day of March, 2018

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Kuldip Kumar Kanda S/o Late Sh. Raj Krishan Kanda, R/o Quarter No.21, Type-II, P&T Colony, Ferozepur Cantt, Ferozepur, aged 47 years, Group-C.

....APPLICANT

(Present: Mr. Vivek Arora, Advocate.)

VERSUS

1. Union of India represented by the Secretary to Govt. of India, Ministry of Communication, Department of Telecommunication, Sanchar Bhawan, New Delhi.
2. The Chief General Manager Telecom, Bharat Sanchar Nigam Limited, Plot No.2, Sector 34, Punjab Telecom Circle, Chandigarh.
3. The DGM, Vigilance, Bharat Sanchar Nigam Limited, Plot No.2, Sector 34, Punjab Telecom Circle, Chandigarh.
4. The General Manager Telecom, Main Telephone Exchange, GMTD Office, Ferozepur Cantt, Ferozepur.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has filed statutory appeal dated 11.05.2017 (Annexure A-8), against the impugned penalty order, but the same has not yet been decided by the appellate authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, the main instant Original Application is disposed of with the direction to The Chief General Manager Telecom, Bharat Sanchar Nigam Limited, Appellate Authority (respondent no.2), to consider and decide the indicated appeal, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

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(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 12.03.2018.

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